

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:7041
ANSWERED ON:08.05.2015
SWACHH BHARAT KOSH.
Chaudhary Shri C.R.;Radhakrishnan Shri T.

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has chalked out guidelines for Swachh Bharat Kosh (SBK);
- (b) if so, the details thereof including the mode of collection, process of disbursement of funds;
- (c) the amount required/sanctioned for Swachh Bharat Campaign during the current financial year;
- (d) whether the Government proposes to impose additional cess to fund SBK, if so, the services identified for levying of the cess;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) the time by which additional cess is likely to be implemented?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

(a): Yes Sir.

(b): The Operating Guidelines for Swachh Bharat Kosh (SBK) including mode of collection and process of disbursement of funds is enclosed in Annexure.

(c): The amount required/sanctioned from Government of India for Swachh Bharat Mission (SBM) during the current financial year (i.e. 2015-16) is as under:

(Rs. in crores)

	Amount required	Allocation
Urban	3500	1000
Rural	18422	2625

(d)&(e): A provision has been made in the Finance Bill, 2015, for levy of a Swachh Bharat Cess on all or any of the taxable services at the rate of two percent on the value of such services for the purposes of financing and promoting Swachh Bharat initiatives or for any other purpose relating thereto. The Finance Bill is yet to be enacted. In view of the above, services for levy of the said Cess have yet to be finalised.

(f): Implementation of this Cess would be considered only after enactment of the Finance Bill 2015.